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Q.A.No. 117/2007

ORDER DATED: 23.03.2007

Heard Mr. B.S.Tripathy, Ld. Counsel for the Applicants and Mr. S.K.Ojha, Ld. Standing Counsel for the Railways; on whom a copy of this O.A. has already been served and perused the materials placed on record.

M.A. 229/07 has been filed by both the Applicants seeking permission to prosecute this case jointly. On perusal of the materials placed on record and upon hearing the Ld. Counsel appearing for both the parties, the prayer is rejected and, as a consequence, this O.A.No. 117/07 is permitted to be restricted in respect of Applicant No.1 and on payment of Rs. 50/- in shape of IPO (which is undertaken to be deposited in course of the day) a separate O.A. number be assigned in respect of Applicant No.2 for statistical purposes.

Applicants are facing departmental proceedings initiated on 02.08.2006 when charge sheet in a departmental proceedings was drawn against them. It appears, the Applicants have submitted representation repeatedly before the authorities and it is alleged that no heed is being paid to their grievances as raised in their representation.

In the aforesaid premises, this O.A. is disposed of with direction to the Respondents to consider the grievances of the Applicants as raised in their representations (and in this O.A.) and pass necessary

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consequential orders within a period of 30 days from the date of receipt of a copy of this order.

Since we have asked the Disciplinary Authorities of the Applicants to look to the grievances of the Applicants relating to the disciplinary proceedings, in question, the Inquiry Officer (Respondent No 5) should do well in adjourning the enquiry till the disciplinary authority takes decision on the grievances of the Applicants.

With the aforesaid observation and direction, these two O.A.s. stand disposed of.

Send copies of this order to the Respondents, along with copies of the O.A., and free copies of this order be handed over to the Ld. Counsel appearing for both the parties

Dr. M. 23.3.07  
B.M.P  
MEMBER (ADMN.)

*J. S. Jaiswal*  
23/3/07  
VICE-CHAIRMAN

Copy of Order  
with copy of OA  
may be sent to  
all respondents  
by post.

*Un*  
30/3/07